Sl. No.	Name of the NGO
4.	Sri Manikyadhara Education Society, Bangalore, Kanataka.
5.	Sri Rajiv Gandhi Education and Welfare Trust, Mysore (Karnataka) [IRCA at Chamarajanagar, Karnataka]
6.	Late Shriram Ahirrao Memorial Trust, Distt. Dhule (Maharshtra)

Higher learning for deaf children in Tamil Nadu

2936. SHRIMATI VIJILA SATHYANANTH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether any institution of higher learning would be started for deaf children in Tamil Nadu; and
- (b) if so, by when, and whether Government have taken any initiatives for one such exclusive institution?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) and (b) There is a proposal to establish College for students with hearing impairment in each of the five zones of the country. A Central Sector Scheme for this purpose has been finalized recently. As per the Scheme, funds are envisaged to be provided to existing colleges to upgrade their facilities. The Screening Committee set up under the scheme has the mandate to identify such colleges in the country.

Abuse of elderly people

2937.SHRI PANKAJ BORA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has registered complaints of abuses of elderly people in the country; and
- (b) if so, action taken by Government therein and proposal of Government for those elderly abused who could not report the matter to anyone?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) and (b) As per information provided by National Crime Records Bureau (NCRB) data on abuse of senior citizens are not maintained centrally. As per the Seventh Schedule to the Constitution of India, "Police" and "Public

Order" are State Subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime including crime against citizens lies with the State/UT Administrations. However, the Union Government attaches highest priority to matters of security of its citizens and through various schemes and advisories augments the efforts of States/UTs.

The Ministry of Home Affairs has also issued two detailed advisories dated 27.3.2008 and 30.8.2013, to all the State Government/UTs advising them to take immediate measures to ensure safety and security and for elimination of all forms of neglect, abuse and violence against old persons through initiatives such as identification of senior citizens; sensitization of police personnel regarding safety, security of older persons; regular visit of the beat staff; setting up of toll free senior citizen helpline; setting up of senior citizen security cell; verification of domestic helps, drives etc.

The Government has enacted the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 which, *inter-alia*, makes maintenance of parents/senior citizens by children/relatives obligatory and justiciable through Tribunals; provides for revocation of transfer of property by senior citizens in case of neglect by children/relatives; penal provisions for abandonment of senior citizens; medical facilities for senior citizens; and protection of life and property of senior citizens.

Self-Employed Programme in Tamil Nadu

2938.DR. R. LAKSHMANAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has allocated funds to the State of Tamil Nadu under the Self-Employment Programme; and
- (b) if so, details of the fund allotted during the last five years: and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) Yes, Sir. The Government has been allocating funds through its four Corporations *i.e.* National Scheduled Castes Finance Development Corporation; National Safai karmacharis Finance Development Corporation and National Backward Classes Finance Development Corporation, to provide financial assistance at concessional rate of interest to the members of Scheduled Castes and Other Backward Classes for income generating activities under the Self-Employment Programme through the State Chennelizing Agencies in the State of Tamil Nadu namely